

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. No. 345/2007

This, the 11th day of October, 2007.

Hon'ble Mr. Justice Khem Karan, Vice Chairman.

Smt. Razia Begum,
Aged about 55 years,
W/o Late Sri Mohd. Jan,
Resident of 16-A/6, Shubham Nagar,
Ghora Aspatal, Havlock Road,
Lucknow.

Applicant.

By Advocate Shri J.R. Singh.

Versus

1. Union of India
Through the Secretary,
Ministry of Communication,
New Delhi.
2. Chief Post Master, (General Post Office)
Hazratganj, Lucknow.
3. Director of Account (Postal),
U.P.Circle, Aliganj, Lucknow.

Respondents.

By Advocate Dr. Neelam Shukla.

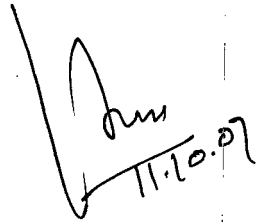
Order (Oral)

By Hon'ble Mr. Justice Khem Karan, Vice Chairman

The applicant Razia Begum claims herself to be second wife of Mohd. Jan. She prays for directing the respondent No. 2 to release family pension. The respondents want⁴ to say that the name of applicant as second wife of Late Sri Jan is not there in the record. I think, all this can be looked into by the authority concerned while considering the representation dated 3.5.2007. This Tribunal is not expressing any opinion as regard merits or demerits of the case.

2. The O.A. is finally disposed of with direction to the Respondent No. 2 to consider and dispose of applicant's representation dated 3.5.2007 (Annexdure 10) in accordance with rules and pass suitable speaking orders within a period of 2 months from the date a certified copy of this order together with the copy of the said representation (Annexure 10) is produced before him.

No order as to costs.



(Khem Karan)
Vice Chairman.

v.